SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS IN 1965-66

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS RAM SUBHAG SINGH): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways for the year 1965-66.

## MESSAGE FROM THE LOK SABHA

THE COMPANIES (AMENDMENT) BILL, 1965.

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Companies (Amendment) Bill, 1965, as passed by Lok Sabha at its sitting held on the 26th August, 1965."

Sir, I lay the Bill on the Table.

RE CALLING ATTENTION NOTICE ABOUT A LETTER ALLEGEDLY CONNECTED WITH CERTAIN DIS-TURBANCES IN ORISSA

SHRI LOKANATH MISRA (Orissa): I have given notice of a Calling Attention Motion which is a very serious matter. I am in possession of a letter which would lead the House to believe that it is really very serious. This letter was forwarded Union Home Minister on the March by the Leader of the Opposition.

Mr. CHAIRMAN: Leader of the Opposition where?

SHRI LOKANATH MISRA: Orissa. Till to-day the Union Home Minister has irresponsibly acted in not replying even though the writer categorical-Iv stated that he expected a reply. The letter reads like this and it is written to one in-law of the present Home Minister of Orissa. It is addressed to Hrishi Kesa Roy, Rourkela, The letter reads as follows:

Notice 2088

"I came to Burdwan on 8-3-64. The situation in Pakistan is worst and the Calcutta Government only to send the coming refugees to Dandakaranya. The other items will be carried by the Central Government and other Provincial Governments. So golmal will be happened at Tata, Rourkela, Jharsaguda and Sambalpur. During the coming period give information to the police and betray Mr. Hari Pradhan. Secondly your enemies whoever maybe. Thirdly entrap Kapoor Mia in a wise method. Dictate everything to Gurucharan. If Hari Pradhan went to jail he will be always free from worries. Pradhan is always in upperhand by having influence with Muslims and Hindus. So you must also speak with him very nicely and closely and in tact betray him. Keep always with you about 100 persons to make all kinds of disturbances. During the nothing will be done by the Police. I will send you some round things to you within a day or two by my persons. If Kapoor wants to have your friendship, you must get good money and the cinema hall. You must pre-arrange your plan with your father-in-law."

SHRI BHUPESH GUPTA (West Bengal): So many in-laws.

SHRI LOKANATH MISRA: Unclein-law is the Home Minister of Orissa. He has no father-in-law. He is dead, I am told, and so he calls him fatherin-law.

"If I get any news from Lahore side, I will come and meet you at